

them because they have saved the State from some kind of a chaos. And I am sure, given this kind of cooperation, we will be able—we are seriously trying—to bring some kind of understanding between these two sections of the society, namely, the Vanniyars and the Harijans. I am sure that, with proper understanding and with mutual confidence, there is no problem in this country which cannot be resolved. Our experience has shown; we have done in the past in Tamil Nadu and we will do it. I am sure, with the cooperation of all political elements, we will solve this problem also—where the Vanniyars and the Harijans will come together.

18.00 hrs.

Soon there will be a situation in which we can have the elections. Hon. Members mentioned about the cooperative elections. And this cooperative election was to come after 13 years. But as pointed out by some of my colleagues—the hon. Member Smt. M. Chandrasekhar and Shri Kumaramangalam and my friend the last speaker that it was a fraud. How the people came to capture the cooperatives. How can they allow such a situation? We cannot allow exploitation of the people in Tamil Nadu through these dubious methods of capturing cooperatives. Therefore, in deference to the wishes of the hon. Members, I am going to advise the State administration that they should give full opportunity to the small people to the common people so that they can become members. Only then, they should hold elections.

With these few words, may I commend this Resolution to this august House. It is not our intention to extend the President's Rule. But it is one of our duties. It is the constitutional obligation that we have to discharge. And I am sure the Consultative Committee which is there, we will have a meeting of the Consultative Committee. I will sit with the hon. Members and we will discuss all the problems of the Tamil Nadu. With these words, I commend to this House that this Resolution be passed unanimously.

MR. DEPUTY-SPEAKER : The question is :

“That this House approves the continuance in force of the Proclamation dated the 30th January, 1988 in respect of the State of Tamil Nadu, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 30th July, 1988.”

The motion was adopted.

18.01 hrs.

At this stage, Shri N.V.N. Somu and some other hon. Members left the House.

MR. DEPUTY-SPEAKER : Shrimati Sheila Dikshit.

18.01 hrs.

BUSINESS ADVISORY COMMITTEE

Fifty-fifth Report

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT) : Sir, I beg to present the Fifty-fifth Report of Business Advisory Committee.

I would also like to announce in the House that the Business Advisory Committee has since decided that the Motor Vehicles Bill will be taken up one week later to give Members an opportunity to go through it.

MR. DEPUTY-SPEAKER : The House stands adjourned to re-assemble tomorrow at 11.00 A.M.

18.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, July 28, 1988/ Sravana 6, 1910 (Saka).